

Festival of India

6108. SHRI VIJAY PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that recently two Air India (AI) Air hostesses were officially selected to represent AI at the Festival of India in the Cambodian Capital, Laos;

(b) if so, whether it is also a fact that the duo were instead made model in some revealing clothes of a foreign fashion designer;

(c) whether they were also made to model at some cafe where they were subjected to humiliation; and

(d) if so, whether the Government propose to probe into the matter and initiate action against those officials who were responsible for such humiliations ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Yes, Sir.

(b) and (c) The Air Hostesses have alleged that they were made to wear revealing dresses designed by a private designer and perform like models at a hotel cafeteria. However, our Ambassador in Laos has reported that the allegations are completely false.

(d) The management of Air India has submitted its report on the matter which is under examination of the Ministry of Civil Aviation.

LPG Agencies

6109. SHRI SUKHBIR SINGH BADAL :

SHRIMATI SHEELA GAUTAM:

Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 3846 on December 12, 1996, regarding LPG Agencies and state :

(a) whether the information in this regard has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) No, Sir.

(b) Does not arise.

(c) Some more information is required to be furnished by the oil companies.

Tibet Issue

6110. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Chinese Government have recently offered negotiations with Dalai Lama over the issue of Tibet;

(b) if so, the reaction of the Government thereto ;

(c) whether the Government propose to play any role in respect of negotiations; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Government are not aware of any new offer by the Chinese Government of negotiations with the Dalai Lama.

(b) to (d) No, Sir, does not arise.

Restructuring of ONGC

6111. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether Administrative Staff College, Hyderabad has made a study to restructure the ONGC;

(b) whether the Government have received any representations from Members of Parliament and others in this connection;

(c) if so, the details thereof;

(d) whether the Government propose to restructure ONGC in the light of recommendations and representations;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (f) ONGC Ltd. had given a consultancy assignment to the Administrative Staff College of India (ASCI), Hyderabad, in July 1994, for carrying out a study on Strategic Planning and Organisational Restructuring of the Corporation. ASCI submitted its report to ONGC in August, 1995. The ONGC has not made any proposals so far to the Government for restructuring of the ONGC.

Child Labour in M.P.

6112. SHRIMATI SUMITRA MAHAJAN : Will the Minister of LABOUR be pleased to state :

(a) whether the number of child labourers in Madhya Pradesh is around 13 lakhs and the budget allocation made for the child labour projects being implemented by the Union and State Government is not sufficient;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF LABOUR (SHRI M. ARUNA-CHALAM) : (a) to (c) Yes, Sir. The National Child Labour Projects are presently being implemented in 76 districts in the country including 5 districts in the State of Madhya Pradesh. These projects are fully funded by the Central